

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 897 of 1998

(2)

New Delhi, dated the 30th April, 1998.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Arun Kumar Dhall,  
S/o Shri R.L. Dhall,  
R/o WZ 43-A, Rattan Park,  
New Delhi-110015.

... APPLICANT

(By Advocate: Dr. D.C. Vohra)

VERSUS

1. Union of India through  
the Foreign Secretary,  
Ministry of External Affairs,  
South Block,  
New Delhi-110011.
2. Directorate of Quality  
Assurance (Armament),  
Ministry of Defence (DGQA),  
Dept. of Defence Production & Supply,  
H Block,  
New Delhi-110011.
3. Shri Rajinder Kumar Khullar,  
Examiner of Stores (Textiles),  
Inspection Cell,  
Ministry of External Affairs,  
New Delhi-110011. ... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns Respondents' order dated 3.3.98 reverting him to his parent dept. w.e.f. 12.5.98 (Annexure A-1).

2. We have heard applicant's counsel Dr. Vohra who states that applicant's representation dated 4.2.98 (Ann. A-32) duly recommended by the Under Secretary (Inspection) vide note dated 6.2.98 (Ann. A-31) still remains undisposed of by the respondents.

3. If these submissions are correct, we dispose of this O.A. with a direction that respondents will treat the present O.A. as applicant's <sup>further</sup> representation and dispose of the same in accordance with law under intimation to applicant within three months from the date of receipt a copy of this order. While doing ~~doing~~ so they should take into account each of the grounds raised by applicant in the O.A. (3)

4. In the event any grievance still survives it will open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised. Till such time <sup>as</sup> respondents dispose of the applicant's representation as directed above, they shall not implement the impugned order dated 3.3.98.

5. This O.A. stands disposed of at the admission stage itself in terms of Para 4 above. No costs.

6. Issue copy of this order immediately.

A. Vedavalli  
(DR. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice Chairman (A)

/GK/